

[Secretary]

Conduct of Business in the Rajya Sabha, I am directed to return herewith the Income-tax (Amendment) Bill, 1965, which was passed by the Lok Sabha at its sitting held on the 3rd March, 1965, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.

(2) In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 1965, which was passed by the Lok Sabha at its sitting held on the 4th March, 1965, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.07 hrs.

#### RE. POINT OF PROPRIETY

**Shri Daji (Indore):** Sir, before you take up the next item of business, I want to make a request. The matter came up before the House the year before last. At that time, after a short discussion, it was decided that we would not press the matter, but that the Minister of Parliamentary Affairs would keep it in mind. Today, we learn that the budget discussion has already begun in the Rajya Sabha first. After all, it is ridiculous that the House which votes the grant does not discuss the general budget first, but that it is first discussed in the other House. It is first discussed by the House which cannot vote the grants! The matter was raised the year before last, not as a point of privilege but as a point of propriety. The Minister of Parliamentary Affairs gave us an assurance that this will not be prepared in future. There are so many reports

about Corporations and undertakings which can be discussed there now, so that the budget discussion can be had here first. When the budget discussion starts here on the 19th, actually it becomes stale especially when it is discussed in the other House first. It is not as a matter of right, but as a matter of propriety, it must be discussed first in this House.

**Mr. Speaker:** Though I entirely agree with him on this matter, so far as this question is concerned, he ought not to have raised it in this manner. (*Interruption*).

**Shri Daji:** It is a very serious matter that we are raising.

**Mr. Speaker:** We can take it up tomorrow.

**Shri Hari Vishnu Kamath (Hoshangabad):** Sir, I think you said you agree. Am I right?

**Mr. Speaker:** Yes; I agree.

**Shri Hari Vishnu Kamath:** I welcome it, Sir. (*Interruption*).

**Mr. Speaker:** Order, order. We cannot take it up at this moment.

12:10 hrs.

#### DEMANDS FOR GRANTS (RAILWAYS), 1965-66—contd.

**Mr. Speaker:** The House will now take up further discussion and voting on the Demands for Grants in respect of the Budget (Railways) for 1965-66. Out of 9 hours, 5 hours 10 minutes have been taken and 3 hours and 50 minutes remain. Dr. M. S. Aney may continue his speech.

**Shrimati Renu Chakravartty (Barackpore):** When will the hon. Minister reply, Sir?

**The Minister of Railways (Shri S. K. Patil):** The Minister of State would be replying. That would be the final reply.